

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-521
(IB)-396(PB)/2023

IN THE MATTER OF:

Punjab National Bank

Vs.

Satya Narain Agarwal

....Applicant

.....Respondent

SECTION

U/s 95(1) IBC

Order delivered on 08.02.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sanjeev Panda, Adv.

For the Respondent :

ORDER

Ld. Counsel on behalf of the Petitioner is present and sought time to file the valid AFA of the proposed IRP as exist today now. Time prayed for is granted. List the matter on **15.03.2024**.

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)